

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE, CHENNAI.**

**Original OA No. 297 of 2024 (SZ)
(Original Application No. 1213 of 2024 (PB))**

Between:

Tribunal on its own motion SUO MOTU based on the
News Item in The Times of India dated 22.09.2024
Titled "Sakhi Lake under threat chokes on pharma waste".

.....Appellants

And

Telangana State Pollution Control
Board and others...

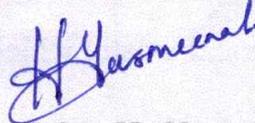
.....Respondent(s)
(HMWSSB-R-5)

REPORT FILED BY THE HMWSSB (RESPONDENT No.5)

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Place: Chennai
Date: 09.02.2026


Mrs. H. Yasmeen Ali,
Counsel for the 5th Respondent.

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REPORT FILED BY THE HMWSSB (RESPONDENT No.5)

1. This Original Application is registered Suo Motu on the basis of the news item titled "Sakhi Lake under threat chokes on pharma waste" appearing in 'the Times of India' dated 22.09.2024 by the Hon'ble NGT, Principle Bench, New Delhi.
2. The news item relates to the alarming pollution levels at Sakhi Lake in Hyderabad, primarily due to the discharge of pharmaceutical waste from nearby industries. As per the Article, the Lake has been contaminated by untreated pharmaceutical waste, which has led to a significant decline in water quality. This pollution is primarily attributed to nearby pharmaceutical industries that discharge

Aravind
07/09/26
DY. GENERAL MANAGER (E)
Sub Div. No. 1, R.C.Puram
O&M Div.No. XVII, HMWSSB

their waste into the lake. The News Item further highlights that the contamination has resulted in the death of aquatic life and has made the water unsafe for human use. The Lake, once a source of water for local communities, is now heavily polluted. The polluted water poses serious health risks to the local population, including skin diseases and other health issues related to exposure to toxic chemicals. It is further alleged that despite previous warnings and reports, effective measures to curb the pollution have not been implemented.

3. The Hon'ble NGT Principal Bench vide O.A No. 1213 of 2024 has transferred the case to the Southern Bench and the same has been re-numbered as O.A No. 297 of 2024 (SZ).
4. The Hon'ble NGT (SZ) has impleaded Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) as a party i.e., Respondent No.5.
5. The Hon'ble NGT has passed an Order in the present O.A dated 29.08.2025.
6. In compliance of the above Order, the Respondent No.5/HMWSSB would like to answer the direction No.1 & 2 as follows.

(A) **Direction No.1:-**

The Report submitted by the Telangana State Pollution Control Board (TGPCB) states that the Writ Petition filed by the Pattedars in W.P No. 9728 of 2023 before the Hon'ble High Court has resulted in an order of Staus quo, thereby restraining further progress of the work until further orders. It is a matter of concern that none of the authorities have taken steps to have the Stay Vacated by the Hon'ble High Court, particularly when the drainage work is already completed to the extent of 75% and its non-completion is causing severe inconvenience.

Reply:-

- (i) This Respondent understood that the Irrigation Department of the State Government of Telangana has constructed the Box Drain covering all the residential areas along the side of the Lake to prevent the Sewerage generated in these colonies and convey the same to outward through this Box Drain. Thus, the Box Drain has been completed to the extent of 75% along the side of the Saki Lake. The balance 25% could not be completed mainly due to the 'status quo' Order from the Hon'ble High Court dated 11.04.2023 in W.P No. 9728 of 2023 filed before the Hon'ble High Court for the State of Telangana by three local residents, as the Lands belong to

private individuals and due to Hon'ble High Court Order and the Government Land is not available in the area. The Government has filed the Counter Affidavit but the same is pending before the Hon'ble High Court for adjudication. A copy of the case details taken from the Website of the Hon'ble High Court in W.P No. 9728 of 2023 is enclosed as **Annexure -I** along with the copy of the *status-quo* Order dated 11.04.2023 enclosed as **Annexure-II**).

- (ii) It is further understood that as the Box Drain work has been abruptly stopped, the Irrigation Department further constructed the main line with RCC NP.3 of 900mm along the side of the Lake and the same is presently in operation, that is Sewer generated in the adjacent colonies has been conveyed into the existing RCC Pipe Line and conveyed to the outside the Lake for onward transmission. A small portion about 15% is pending due to non-availability of Government Land, necessary steps are being taken by the Respondents to divert the Sewer

(B) Direction No 2:-

The Report of the District Collector, Sangareddy, has also been taken on record. It states that the Sewerage discharge from Shanti Nagar Colony and Sri Nagar Colony is located within the catchment area. Though the

HMWSSB has provided a Box Drain to prevent Sewage from entering the tank, sewage continues to enter the tank through the south-eastern section of the upstream colonies. The TGPCB has issued a notice to the HMWSSB to take necessary remedial action; however, there appears to be no follow-up.

Reply:

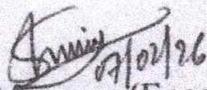
- (i) It is reported that there is a misinformation, may probably be due to communication gap and/or without knowing the facts. It has been reported in this Direction that "HMWSSB has provided the Box Drain to prevent Sewage from entering the Tank". It is clarified that HMWSSB has never undertaken any construction in the subject area of Sakhi Lake along the side of the lake as the Lakes protection does not fall under the jurisdiction of HMWSSB. It is understood that Box Drain was constructed by the Irrigation Department. Further, the RCC main line (900 mm) has also been constructed by Irrigation Department and the same is in operation. However, a small portion of about 15% is pending due to non-availability of Government Land. Necessary steps are being taken by the Respondents to divert the Sewer.

(ii) As far as Notice issued to HMWSSB by the TCPCB is concerned, we have clarified to the TSPCB that the Lake area falls under the jurisdiction of GHMC and/or Irrigation Department and diversion of regular flow of Sewer into the Lake is the duty of the local Municipality/Irrigation Department. This point has been clarified by HMWSSB to the GHMC vide Letter dated 18.03.2025 and the same was also reported to this Hon'ble NGT vide Para 5.2 of our Report dated 26.05.2025.

(iii) We enclose a copy of the Satellite Map showing Lake, Residential Area, Box Drain Pipeline and RCC Pipeline as **Annexure -III**.

7. This Report is submitted in compliance of the Hon'ble National Green Tribunal (South Zone) order dated 29.08.2025 and 20.11.2025.

Date: 7th February, 2026,
Place: Hyderabad.


Deputy General Manager (Engg),
O&M Division-XVII, R.C. Puram,
HMWSSB, Hyderabad.

DY. GENERAL MANAGER (E)
Sub Div. No. I, R.C. Puram
O&M Div.No. XVII, HMWSSB

Annexure - I

PRIMARY DETAILS

Main Number	WP 9728/2023	SR Number	WPSR 13811/2023
CNR No.	HBHC010180192023		
Petitioner	Md. Maqdoom Ali	Respondent	The State of Telangana
Petitioner Advocate	P ROY REDDY	Respondent Advocate	GP FOR LAND ACQUISITION
Case Category	NON-SERVICE	District	SANGAREDDY
Filing Date	10/04/2023	Registration Date	10/04/2023
Listing Date	08/08/2023	Case Status	PENDING
Purpose	ADMISSION (REVENUE-LA)		
Hon'ble Judges	The Honourable Mrs Justice SUREPALLI NANDA		

CATEGORY

Category	WP	Sub Category	LAND ACQUISITION
Sub Sub Category	-		

IA DETAILS

IA Number	Filing Date	Advocate	Misc Type	Status	Prayer	Order Date	Order
IA 1/2023	2023-04-10	P ROY REDDY	Direction Petition	Pending	IA PRAYER	-	

USR DETAILS

USR Number	Advocate Name	USR Type	USR Filing Date	Remarks
1/2025	GP FOR IRRI AND COMM AREA DEV	Counter Affidavit	2025-11-24	Accepted
WPUSR 134394/2025	GP FOR IRRI AND COMM AREA DEV	Counter Affidavit	24/11/2025	ACCEPTED
WPUSR 134512/2025	GP FOR IRRI AND COMM AREA DEV	Memo of Appearance	24/11/2025	PENDING FOR SCRUTINY

VAKALATH

Advocate Code	Advocate Name	P/R No.	Remarks
15572	GP FOR HOME	4(R)	-----

PRAYER

To issue a Writ Order or Direction more particularly one in the nature of Mandamus declaring the action of the Respondents 3 to 6 in interfering with the Petitioners peaceful possession and enjoyment of their private land in Sy Nos 612 613 and 614 and their subdivisions Extent Ac 0 38 Gts of the 1st Petitioner Ac 0 39 Gts of the 2nd Petitioner and Ac 0 38 Gts of the 3rd Petitioner of Patancheru Village and Mandal Sangareddy District without initiation of land acquisition proceedings under the provisions of the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act 2013 as is illegal arbitrary without jurisdiction violative of Articles 14 191g 21 and 300A of the Constitution of India and consequently direct the Respondents to refrain from doing so and pass

PETITIONER(S)

S.No	Petitioner(S) Name
1	Md Maqdoom Ali S/o Late Mahaboob Ali Aged about 68 years Occ Agriculture R/o Shanthi Nagar Patancheru Sangareddy District
2	Md Ghouse Ali S/o Late Mahaboob Ali Aged about 74 years Occ Agriculture R/o Shanthi Nagar Patancheru Sangareddy District
3	Md Aziz Ali S/o Late Mahaboob Ali Aged about 70 years Occ Agriculture R/o Shanthi Nagar Patancheru Sangareddy District

RESPONDENT(S)

R.No	Respondent(S) Name
1	The State of Telangana Rep by its Principal Secretary Revenue Land Acquisition Department Secretariat Hyderabad
2	The District Collector Sangareddy District Sangareddy
3	The Land Acquisition Officer Revenue Divisional Officer Sangareddy Division Sangaredd
4	The Tahsildar Patancheru Mandal Sangareddy District
5	The Station House Officer Patancheru Police Station Sangareddy District

6	The Executive Engineer N T Division Buddha Bhawan Ranigunj Secunderabad
7	The Deputy Superintendent of Police Patancheru Sangareddy District

ORDERS

Order on	Judge Name	Date	Type	Details
WP 9728/2023	The Honourable Sri Justice MUMMINENI SUDHEER KUMAR	2023-04-11	Spl Cell Orders	
WP 9728/2023	The Honourable Mrs Justice SUREPALLI NANDA	2023-06-21	Spl Cell Orders	

[3256]

(SHOW CAUSE NOTICE BEFORE ADMISSION)
HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
TUESDAY, THE ELEVENTH DAY OF APRIL
TWO THOUSAND AND TWENTY THREE

:PRESENT:
THE HON'BLE SRI JUSTICE MUMMINENI SUDHEER KUMAR

WRIT PETITION NO: 9728 OF 2023

Between:

1. Md. Maqdoom Ali, S/o Late Mahaboob Ali
2. Md. Ghouse Ali, S/o Late Mahaboob Ali
3. Md. Aziz Ali, S/o Late Mahaboob Ali

Petitioners**AND**

1. The State of Telangana, Rep. by its Principal Secretary Revenue (Land Acquisition) Department, Secretariat, Hyderabad
2. The District Collector, Sangareddy District, Sangareddy
3. The Land Acquisition Officer/ Revenue Divisional Officer, Sangareddy Division, Sangareddy
4. The Tahsildar, Patancheru Mandal, Sangareddy District
5. The Station House Officer, Patancheru Police Station, Sangareddy District
6. The Executive Engineer, N.T. Division, Buddha Bhawan, Ranigunj, Secunderabad
7. The Deputy Superintendent of Police, Patancheru, Sangareddy District

Respondents

WHEREAS the Petitioners above named through their Advocate Sri P Roy Reddy presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased To issue a Writ, Order or Direction more particularly one in the nature of Mandamus declaring the action of the Respondents 3 to 6 in interfering with the Petitioners' peaceful possession and enjoyment of their private land in Sy.Nos. 612, 613 and 614 and their sub-divisions (Extent. Ac.0.38 Gts of the 1st Petitioner, Ac.0.39 Gts of the 2nd Petitioner and Ac.0.38 Gts of the 3rd Petitioner) of Patancheru Village and Mandal, Sangareddy District, without initiation of land acquisition proceedings under the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, as is illegal, arbitrary, without jurisdiction, violative of Articles 14, 19(1)(g), 21 and 300-A of the Constitution of India and consequently direct the Respondents to refrain from doing so;

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri P Roy Reddy, Advocate for the Petitioners, Assistant GP for Land Acquisition, for the Respondent Nos.1 to 4, Assistant GP for Home, for the Respondent Nos.5 & 7 and Assistant GP for Irrigation, for the Respondent No.6 directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Principal Secretary Revenue (Land Acquisition) Department, State of Telangana, Secretariat, Hyderabad
2. The District Collector, Sangareddy District, Sangareddy

3. The Land Acquisition Officer/ Revenue Divisional Officer, Sangareddy Division, Sangareddy
4. The Tahsildar, Patancheru Mandal, Sangareddy District
5. The Station House Officer, Patancheru Police Station, Sangareddy District
6. The Executive Engineer, N.T. Division, Buddha Bhawan, Ranigunj, Secunderabad
7. The Deputy Superintendent of Police, Patancheru, Sangareddy District

are directed to show cause on or before 19.06.2023 to which date the case stands posted as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased To direct the Respondents, particularly the Respondents 3 to 7, not to interfere in any manner, whatsoever, with the Petitioners' peaceful possession and enjoyment of their land in Sy.Nos. 612, 613 and 614 and their sub-divisions (Extent. Ac.0.38 Gts of the 1st Petitioner, Ac.0.39 Gts of the 2nd Petitioner and Ac.0.38 Gts of the 3rd Petitioner) of Patancheru Village and Mandal, Sangareddy District, pending disposal of WP No. 9728 of 2023, on the file of the High Court.

**The Court made the following
ORDER:**

Notice before admission.

Learned Assistant Government Pleader for Land Acquisition takes notice on behalf of respondent Nos.1 to 4.

Learned Assistant Government Pleader for Home takes notice on behalf of respondent Nos.5 and 7.

Learned Assistant Government Pleader for Irrigation takes notice on behalf of respondent No.6.

From the perusal of the material on record, *prima facie*, it is evident that the petitioners are the pattadars of the subject property and their names were also updated on online Dharani Portal. The grievance of the petitioners is that the respondents without following any due process of law are trying to construct a drainage canal through the patta lands of the petitioners.

In the circumstances, pending further orders, the respondents are directed to maintain *status quo* obtaining as on today till the next date of hearing.

Post on 19.06.2023.

//TRUE COPY//

**SD/- N. RAJAGOPAL
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

1. The Principal Secretary Revenue (Land Acquisition) Department, State of Telangana, Secretariat, Hyderabad
2. The District Collector, Sangareddy District, Sangareddy
3. The Land Acquisition Officer/ Revenue Divisional Officer, Sangareddy Division, Sangareddy
4. The Tahsildar, Patancheru Mandal, Sangareddy District
5. The Station House Officer, Patancheru Police Station, Sangareddy District
6. The Executive Engineer, N.T. Division, Buddha Bhawan, Ranigunj, Secunderabad
7. The Deputy Superintendent of Police, Patancheru, Sangareddy District (1 to 7 by RPAD- along with a copy of petition and affidavit)
8. One CC to Sri P Roy Reddy, Advocate [OPUC]
9. Two CCs to GP FOR LAND ACQUISITION, High Court at Hyderabad. [OUT]
10. Two CCs to GP FOR HOME, High Court at Hyderabad. [OUT]
11. Two CCs to GP FOR IRRIGATION, High Court at Hyderabad. [OUT]
12. One spare copy

HIGH COURT

MSK, J

DATED:11/04/2023

NOTE: POST ON 19.06.2023

NOTICE BEFORE ADMISSION

WP.No.9728 of 2023

DIRECTION





SATELITE MAP

ANNEXURE - III